

**CENTRAL GOVERNMENT RECORDS WITH
THE STATE GOVERNMENTS**

*260. DR. RAGHUBIR SINH: Will the Minister for EDUCATION be pleased to state:

(a) the details of the Central Government records which are in the custody of the State Governments;

(b) the arrangements that have been made to ensure their proper preservation and management there;

(c) the expense, if any, which is being incurred by the Central Government for that purpose; and

(d) the details of any plans for their transfer to the control and custody of the Central Government?

THE DEPUTY MINISTER FOR EDUCATION (DR. MONO MOHAN DAS): (a) A statement is placed on the Table of the House. [See Appendix XIV, Annexure No. 34.]

(b) Arrangements for the preservation and maintenance of records are not the same in all States, but the records are periodically inspected by the Director of Archives so as to ensure that the arrangements are satisfactory.

(c) Nil.

(d) No such plans are under contemplation at present.

DR. RAGHUBIR SINH: With reference to the statement placed on the Table, I would like to know whether no records are there in the custody of the Madras State. It does not show anything.

DR. MONO MOHAN DAS: If it is not in the list that has been given it is presumed that there are no Central records in Madras State.

DR. RAGHUBIR SINH: May I know whether the Tanjore State records and the Mackenzie collections do not belong to the Central Government?

DR. MONO MOHAN DAS: There are a number of places all over India where records are kept and now if the hon. Member wants to get information about a particular place and particular records, I want notice.

DR. RAGHUBIR SINH: Then, again, there are the records of the Kolhapur State in the custody of Bombay State. May I know if they are the entire collection or they are only part of the collections there?

DR. MONO MOHAN DAS: Kolhapur State, so far as my knowledge goes and if I am correct, has been merged with Bombay State. Now, Sir, the records of the States that have been merged with another State are the property of the resultant State. So, the Central Government has got nothing to do with those records.

DR. RAGHUBIR SINH: May I inform the hon. the Deputy Minister that when the Kolhapur Agency records were being sent from Bombay by railway parcels, part of them were lost while in transit? So, I wanted to know if some part of that has reached here or whether the entire thing is lying there.

DR. MONO MOHAN DAS: I may point out to the hon. Member that so far as the merged States are concerned, the closed files were declared the property of the State with which the merger took place. In regard to Union subjects the open files were taken over by the Central Government departments concerned. So, those records, if they were closed files, were the property of Bombay State. We have nothing to do with them.

DR. RAGHUBIR SINH: Then how are they listed in this?

MR. CHAIRMAN: He will collect the information for you.

DR. MONO MOHAN DAS: One thing, Sir, by way of correction. If those records have been given in the list in the statement that we have supplied then those have been declared as Central records. If the hon. Member wants to have some information about these Central records which have been given in the statement, I want notice.

DR. RAGHUBIR SINH: He is contradicting himself.

MR. CHAIRMAN: Don't bother about it.

DR. RAGHUBIR SINH: No, Sir. I wanted to know as to when these records were last inspected by the Director of Archives—especially those of Madhya Pradesh.

DR. MONO MOHAN DAS: I am sorry, I have not got that information at present.

FACTS FINDING COMMITTEE FOR
RAJASTHAN

*261. DR. RAGHUBIR SINH: Will the Minister for EDUCATION be pleased to state:

(a) whether any progress has recently been made by the Facts Finding Committee for Rajasthan in its efforts to carry out a detailed archival survey of Rajasthan; and

(b) the date by which this committee is expected to submit its detailed final report?

THE DEPUTY MINISTER FOR
EDUCATION (DR. MONO MOHAN
DAS): (a) No, Sir.

(b) It is not possible to indicate any fixed date now.

With your permission, Sir, I want to make a statement to this honourable House. So far as this Committee is concerned, which is referred to in the question, that is a committee of the Rajasthan Government. The Central Government has not got much to do with it. So, the proper place where the question should be put is the Rajasthan State Assembly.

DR. RAGHUBIR SINH: I thought that this Committee was appointed in consultation with the Central Government, at the initiative of the Central Government, because a question on this very subject was answered in this House by his predecessor.

DR. MONO MOHAN DAS: Sir, this Committee was set up by the Central Government not at the initiative of their own, but the initiative was taken by the then Chief Minister of Rajasthan Government, who approached the Prime Minister and the Education Minister and convinced them about the great importance of this Committee and asked financial help. This is not to be regarded as a Central Government committee for the following reasons: Firstly, the initiative was taken by the Rajasthan Chief Minister. Secondly, so far as the composition is concerned, out of six members we have got only two

ordinary members from the Central Government offices—one is the Director of Archives and the other is a senior officer of our Archaeological Department. Thirdly, the Chairman is the Chief Minister of the Rajasthan Government and the Convenor and Member-Secretary of the Committee is the Director of Archives of Rajasthan State. Fourthly, Rs. 10,000 was paid from the Central exchequer for carrying out the work of this Committee. That amount was not paid to the Committee, but was paid to the Rajasthan Government. It was addressed to the Chief Secretary of the Rajasthan Government. Fifthly, the subject that the Committee is required to deal with is wholly a State subject. The Central Government has got nothing to do with it. And sixthly, the Central Government.....

MR. CHAIRMAN: All right.

DR. RAGHUBIR SINH: My only point, as I said, was we have paid the money and we would like to know the position. As he has already said, we have sent an officer from the Central Government and then, Sir, an interim report was submitted and subsequently published in 1953, in the proceedings of the Bhopal session of the Indian Historical Records Commission. So, I was wondering whether any further work has been done after that?

DR. MONO MOHAN DAS: We ourselves wanted to know that and in fact in October 1955 the Ministry of Education, Government of India had enquired of the Rajasthan Government about the progress made in the survey. In reply Shri M. P. Shukla, Chief Director, had informed the Government of India that no appreciable progress had been made in this direction.

DR. RAGHUBIR SINH: May I know if any steps will be taken to expedite the work there?

DR. MONO MOHAN DAS: That lies with the Rajasthan Government.

SHRI JASWANT SINGH: Since 1955, when the report came, has any further report come about the progress of the Committee?

DR. MONO MOHAN DAS: No report has been submitted by this Committee so far as I know but in October 1955 we asked the Rajasthan Government to enlighten us about the progress